

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 355 OF 2017 &
IA NO. 335 OF 2018

Dated: 16th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s JSW Energy Ltd.

... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Aman Dixit

Counsel for the Respondent(s) : Ms. Rimali Batra
Ms. Nikita Choukse for R-2

ORDER

(On IA NO. 335 OF 2018- Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

Learned counsel, Ms. Rimali Batra appearing for the second Respondent submitted that, there is a delay of 22 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 335 of 2018, for delay in filing the reply is allowed.

APPEAL NO. 355 OF 2017

It has been informed by the learned counsel appearing for both the parties that the pleadings are completed in this matter.

List this matter for hearing on **11.07.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
ss/vt

(Justice N.K. Patil)
Judicial Member